

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A.553 of 1998
(D.A.283 of 1996)

Date of Order : 8.1.1999

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.

Hon'ble Mr. B.P. Singh, Administrative Member.

BAIDYANATH SINGH

Vs.

UNION OF INDIA & ORS.
(EASTERN RAILWAY)

For the applicant : Mr. Asit Banerjee, counsel.

For the respondents: None

ORDER

S.N. Mallick, V.C.

In this M.A., the applicant prays for restoration of D.A.283 of 1996 which was dismissed for default on the date of admission hearing on 29.10.1998.

2. It is submitted by Mr. Asit Banerjee, 1st. advocate on record for the applicant that due to his illness he could not attend the court on the said date and proceed with the matter. It is further submitted by Mr. Banerjee that copy of the M.A. has been served upon the 1st. counsel for the opposite party. However, none has appeared today.

3. Considering the submission of the 1st. counsel for the applicant we are satisfied that the applicant was provided by sufficient cause from attending this Tribunal on the date of hearing.

4. Accordingly, the order dated 29.10.1998 is recalled and the D.A. be restored to its original file and number. The D.A. be listed for admission hearing on 22.3.1999. Mr. Asit Banerjee is directed to inform the 1st. counsel for the respondents about the restoration.

5. M.A.553 of 1998 stands disposed of. No order is passed as to costs.

(B.P. Singh)
Administrative Member

(S.N. Mallick)
Vice-Chairman